†[THE MINIS ER OF HOME AFFAIRS (SHRI Y B. CHAVAN) : (a) Yes, Sir.

(b) and (c) The cases registered in respect of the specific incidents are being investigated according to law. Fifteen persons have been arrested. Eighteen applications have been received by the state Gove nment from the affected persons for grants and loans. The applications are under consideration.]

पाकिस्तानी जासूस सुलताना मलिक की रिशर्ड

*77. श्री मार्ना ह वर्माः क्या गृह कार्य मंत्री यह बत ने की कृपा करेंगे कि:

- (क) क्या सुलत ना मिलक नामक एक पाकिस्तानी युवती जम्मू और काश्मीर राज्य तथा सामरिक महता के अन्य क्षेत्रों में मंदिग्ध अवस्था में घूमती किरनी पाई गई थी;
- (ख) क्या उसे गिरफ्तार किया गया और यदि हां, तो उस पर ठीक ठीक क्या आरोप थे : और
- (ग) क्या यह ाच है कि उसे बाद में रिहा कर दिया गया था और यदि हां, तो उसकी रिहाई का आधार का भा ?

†[RELEASE OF PAKISTANI SPY SULTANA MALIK

*77. SHRI M .N SINGH VARMA: Will the Minister of HOME AFFAIRS be pleased to sta e:

- (a) whether a Pakistani young woman named Sultana Malik was found moving in Jummu and Kashmir State and in oth r areas of strategic importance in su picious circumstances;
- (b) whether s e was arrested and if so, on what s ecific charges; and
- (c) whether it is a fact that she was later release; if so, the grounds for her release?]

गृह-कार्य मंत्री (१) बाई० बी० चव्हाण) : (क) जी नहीं ।

(ख) और (ग । एक पाकिस्तानी नागरिक मिस मिलक सुलााना 19-3-1970 को हुसेनीवाला सीमा ार पकड़ी गई। चुंकि उसके यात्रा-पत्न नियमानुकल नही थे अतः विदेशियों के लिये अधिनियम की धारा 14 के अधीन उस पर मुकदमा चलाया गया और 8-4-70 को उसे 50 रु० जुर्माना और एक सप्ताह की कड़ी सजा दी गई जिसके समाप्त होने पर 14 अप्रैल, 1970 को उसे जेल से रिहा कर दिया गया और उसी दिन पाकिस्तान निर्वासित कर दिया गया ।

†[THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) No. Sir.

(b) and (c) Miss Malik Sultana, a Pakistani national, was apprehended at Husainiwala border on 19-3-70. Since her tarvel documents were not in order, she was prosecuted under Section 14 of the Foreigners Act and sentenced on 8-4-70 to pay a fine of Rs. 50/- and to undergo rigorous imprisonment for one week on the expiry of which she was released from jail on 14-4-70 and was deported to Pakistan on the same day.]

LANDING OF JUMBO-JET AT PALAM

*78. SHRI LAL K. ADVANI:

SHRI C. D. PANDE:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

- (a) whether a foreign airline proposes to land a Jumbo-jet at Palam in June or July, 1970;
- (b) whether all necessary preparations in this regard have been completed;
- (c) whether the foreign airline has misgivings to the effect that customs, immigration clearance and transport would present difficulties; and
- (d) if so, the measures taken to obviate this possibility?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) According to present information, Pan American World Airways propose to bring a Boeing 747 to Delhi Airport by the end of September, 1970.

- (b) The necessary minimum arrangements and facilities will be available.
 - (c) Not to our knowledge.
 - (d) Does not arise.

GEN, CARIAPPA'S SUGGESTION ABOUT NOMINATION OF EX-SERVICEMEN TO RAJYA SABHA

- *79. SHRI M. D. NARAYAN: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government's attention has been drawn to a recent press statement by Gen. K. M. Cariappa, President of the Indian Ex-services League, urging the Government to nominate an ex-serviceman to Rajya Sabha who could put their grievances before Government; and
- (b) if so, Government's reaction thereto?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) Yes, Sir.

(b) The object of the provisions of the Constitution regarding nominations to the Rajya Sabha is to have as its members persons with special knowledge or practical experience in respect of such matters as Literature, Science, Art and Social Service and not to provide representation to any particular section of the community.

पश्चिमी बंगाल में राजनैतिक हत्यायें

*80. श्री जगदम्बी प्रसाद यादव : क्या, गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

- (क) पश्चिमी बंगाल में संयुक्त मोर्चा सरकार के शासन काल में राजनैतिक हत्याओं तथा मिलों के बन्द होने, घेराव किये जाने किसानों की फसल लूटे जाने और महिलाओं के ताथ छेड़छाड़ तथा शीलभंग किये जाने की कितनी-कितनी घटनाएं घटित हुई और महिलाओं के साथ छेड़छाड़ तथा शील भंग की ये घटनाएं कहां-कहां हुई;
- (ख) क्या सरकार उक्त मामलों की जांच-पड़ताल के लिए एक जांच आयोग नियुक्त करेगी और यदि नहीं, तो इसके क्या कारण हैं; और
- (ग) सरकार वहां के लोगों में फिर से विश्वास उत्पन्न करने के लिए क्या कदम उठाने का विचार रखती है ?

†[POLITICAL MURDERS IN WEST BENGAL

- *80. SHRI J. P. YADAV: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the number of political murders, closure of mills, gheraos, looting of crops of the farmers and teasing and molestation of women together with the names of places where such incidents of teasing and molestation of women took place in West Bengal during the regime of the United Front Government;
- (b) whether Government will set up an enquiry commission to go into the above cases and if not, what are the reasons therefor; and
- (c) what steps Government propose to take to bring back confidence among the people there?]

गृह-कार्य मंत्री (श्री वाई० बी० चव्हाण) : (क) केन्द्रीय सरकार को अपनी से प्राप्त सूचना के अनुसार पश्चिम बंगाल में 1969 में दलों के आपसी झगड़ों और साम्य-वादी दल (मार्क्सवादी/लेनिनपंथी) तथा अन्य उग्रपंथियों की गतिविधियों से 101 हत्याएं हुई थी । पश्चिम बंगाल सरकार से प्राप्त सूचना के अनुसार 1 दिसम्बर, 1969 से 27 फरवरी. 1970 तक की अवधि में ऐसे 41 मामले हुए जिनमें कलकत्ते में 8 व्यक्तियों सहित 43 व्यक्तियों की मृत्यु हुई। राज्य सरकार ने यह भी सूचना दी है कि 1 जनवरी, 1969 से 31 जनवरी, 1970 तक 1432 घेराव हुए । मिलों के बंद होने, फसलों के लटे जाने और महिलाओं के साथ छेड़छाड़ व शील भंग किये जाने के मामलों के बारे में सूचना एकवित की जा रही है।

(ख) और (ग) राज्य सर्कार ने बर्दवान और हुगली जिले में विवेणी की घटनाओं में अदालती जांच कराने का निश्चय किया है। शेष मामलों में कानून के अनुसार जांच-पड़ताल की जा रही है। हिंसा में अन्तर्गस्त तत्वों से दृढ़ता के साथ निपटाने के लिए सरकार ने कदम उठाये हैं।

†[] English translation.